

MINUTES OF THE MEETING No. 5/12 dated 4.5.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri A.K Aggarwal, Deptt. of C&PC(PC Div)
4. Shri Nand Lal, DIPP
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.4/11 for confirmation and confirmed and adopted the same without any change.

Case No M-17 NC No.5/12 Dated 4.5.11	M/ s Thomson Press (I) Ltd, F.No. 01/83/50/1084/AM08/DES-IV RLA F.No.05/24/40/696/AM08 Lic.o.0510214004 dated 17.12.2007
--	---

The Committee considered the case as per agenda and noted that the case has already been listed in the online agenda for NC Meeting No.6/83 dated 11.5.2011 and hence decided to withdraw the case from manual agenda.

Case No M-18 NC No.5/12 Dated 4.5.11	M/ s Nicomet Inds. Ltd, Mumbai F.No. 01/83/50/75/AM06/DES-IV RLA F.No.03/95/40/105/AM06 Lic.o.0310328731 dated 5.5.2005
--	--

The Committee considered the case as per agenda The Committee noted that as raw materials have already been imported and also exports made, the Committee deliberated on the request of the firm for regularization of license, which was rejected in the M.No.16/83 dated 20.7.2005 for low value addition of 0.52%. The Committee discussed the representation of the firm, who has stated that on re-calculation, the value addition comes to 38%. Hence the Committee discussed the issue of regularization for redemption purpose only without any further imports and simultaneously, decided to defer the case for four weeks, for further verification of claim of company of value addition of 38% and decision. Accordingly the case may be relistd on 1.6.2011.

Case No M-19 NC No.5/12 Dated 4.5.11	M/ s Liberty Whiteware Ltd, New Delhi F.No. 01/83/50/346/AM10/DES-IV RLA F.No.05/24/40/235/AM10 Lic.o.0510246581 dated 24.7.2009
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.6.2011.

Case No M-20 NC No.5/12	M/ s Liberty Whiteware Ltd, New Delhi F.No. 01/83/50/708/AM09/DES-IV
----------------------------	---

Dated 4.5.11

RLA F.No.05/94/40/326/AM09
Lic.o.0510226237 dated 26.8.2008

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.6.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 5/83-ALC1/2011 MEETING DATE : 04.05.2011

1	Case No.:344/24/87-ALC1/2007		Party Name:STERLING BIOTECH LTD.		Meet No/Date:5/83-ALC1/2011 04.05.2011		Status:Case Approved	
	HQ File :01/87/050/00477/AM06/		RLA File :34/24/040/00081/AM06/		Lic.No/Date:3410013965 27.07.2005		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide U.O.No. Nil dated 3.5.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Fish Gelatin		80 MT	Fish Skin		888.889 MT		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

2	Case No.:471/24/83-ALC1/2007		Party Name:RALLIS INDIA LIMITED		Meet No/Date:5/83-ALC1/2011 04.05.2011		Status:Case Approved	
	HQ File :01/83/050/01342/AM07/		RLA File :03/95/040/01457/AM07/		Lic.No/Date:0310423008 14.03.2007		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/18/2010-Ch.II dated 4.5.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.		Import Item		Qty.	
	Propiconazole Technical		1 Kg		1. Bromoketal 2. Hydrazine Hydrate 100%		1.242 Kg 0.287 Kg	

		3. Formic Acid 85% 4. N-Heptane 5. Dimethyl Formamide	0.682 Kg 0.198 Kg 0.246 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 1.6.2011..			

4	Case No.:100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG and directed to refer the case to them for comments. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat, dated 13/3/2007 and directed to obtain the comments of RLA as to whether this SCN has/had any bearing on the issue of licenses, after issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 1.6.2011.			

	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:

5	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG and directed to refer the case to them for comments. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat, dated 13/3/2007 and directed to obtain the comments of RLA as to whether this SCN has/had any bearing on the issue of licenses, after issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 1.6.2011.			
---	---	--	--	--

6	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 1.6.2011..			

7	Case No.:5/21/85-ALC3/2009	Party Name:GANGA RASA YANIE P. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case deferred
	HQ File :01/85/050/00120/AM10/	RLA File :03/94/040/00236/AM10/	Lic.No/Date:0310528314 10.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG and directed to refer the case to them for comments. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat, dated 13/3/2007 and directed to obtain the comments of RLA as to whether this SCN has/had any bearing on the issue of licenses, after issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 1.6.2011.			

8	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Accordingly the case may be re-listed on 1.6.2011..

9	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

10	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is issued on 6.12.2010, 19.1.2011 and 22.2.2011. D.O letter issued on 11.4.2011 to Jt.Secretary, M/o of Food Processing Inds. Accordingly the case may be re-listed on 1.6.2011.			

11	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 02.02.2010	Defer Date:01.06.2011

12		05.05.2010	Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DC(MSME) on 18.4.2011 followed by reminder dated 3.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.		

13	Case No.: 17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status: Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

14	Case No.: 2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status: Case Rejected
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/1/2011 followed by reminder dated 28.3.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.: 5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status: Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

16	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

17	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

18	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

19	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

20	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

21	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

22	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

23	Case No.:11/21/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda The Committee noted that the case has been dealt with in DES-VI and has been transfer to NC-IV on 7.3.2011. The Committee decided to study the file and examine the case on file. The case defer for four weeks. Accordingly the case may be relisted on 1.6.2011.			

24	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183 06.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide U.O.No. Nil dated 3.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Feet up Overnight Moisturising Foot Cream Jumbo (151.5 gm each)	75000 Nos.	1. Carbamine (Urea) 2. Lanette N (Cetearyl Alcohol Sodium Cetearyl Sulphate) 3. Caprylic/Capric Triglyceride (Myritol 318) 4. Cetearateth-12/Eumulgin B1 5. Propyl Paraben 6. A Vocado Oil (Persea Gratissima, Tocopherol) 7. D Panthenol 8. Aloe Vera 200X Freeze Drie. Pure (Aloe Barnademsos) 9. Frag E – 0908580 New cool (Perfume)	1102.769 Kg 1307.406 Kg 403.591 Kg 113.687 Kg 34.106 Kg 11.369 Kg 11.369 Kg 2.842 Kg 22.737 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Rejected
----------------------------	---	---	-------------------------

HQ File :01/83/050/00496/AM11/

RLA File :34/24/040/00123/AM11/

Lic.No/Date:3410027876
07.09.2010

Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/1/2011 followed by reminder dated 28.3.2011. issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:20/29/83-ALC1/2010Party Name:TECHNOVA IMAGING
SYSTEMS PVT. LTD.,Meet No/Date:5/83-ALC1/2011
04.05.2011**Status:Case
Approved**

HQ File :01/83/050/00515/AM11/

RLA File :03/95/040/00486/AM11/

Lic.No/Date:0310595984
08.10.2010

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No. Nil dated 2.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
1) Coated paper (100 GSM)	100 Sq. Mt. (10 Kg)	1. Paper 90 GSM (relevant quality uncoated paper) 2. Coating Chemicals Namely Silicon Dioxide 3. Coating Chemicals Namely Acrylic Resin (50% solid content) 4. Coating Chemicals Namely Polyvinyl Alcohol	9.27 Kg 0.528 Kg 1.0059 Kg 0.095 Kg
2) Coated paper (120 GSM)	100 Sq. Mt. (12 Kg)	1. Paper 110 GSM (relevant quality uncoated paper) 2. Coating Chemicals Namely Silicon Dioxide	11.33 Kg 0.528 Kg

		3. Coating Chemicals Namely Acrylic Resin (50% solid content) 4. Coating Chemicals Namely Polyvinyl Alcohol	1.0059 Kg 0.095 Kg
3) Coated paper (160 GSM)	100 Sq. Mt. (16 Kg)	1. Paper 150 GSM (relevant quality uncoated paper) 2. Coating Chemicals Namely Silicon Dioxide 3. Coating Chemicals Namely Acrylic Resin (50% solid content) 4. Coating Chemicals Namely Polyvinyl Alcohol	15.45 Kg 0.528 Kg 1.0059 Kg 0.0950 Kg
4) Coated paper (170 GSM)	100 Sq. Mt. (17 Kg)	1. Paper 160 GSM (relevant quality uncoated paper) 2. Coating Chemicals Namely Silicon Dioxide 3. Coating Chemicals Namely Acrylic Resin (50% solid content) 4. Coating Chemicals Namely Polyvinyl Alcohol	16.48 Kg 0.528 Kg 1.0059 Kg 0.0950 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	Case No.:6/24/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873 11.10.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda The Committee noted that the case has been dealt with in DES-VI and has been transfer to NC-IV on 7.3.2011. The Committee decided to study the file and examine the case on file. The casa defer for four weeks. Accordingly the case may be relisted on 1.6.2011.			

28	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011 and 18.2.2011. D.O letter issued on 28.4.2011. Accordingly the case may be re-listed on 1.6.2011.			

29	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 1.6.2011			

30	Case No.:3/25/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938 15.10.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda The Committee noted that the case has been dealt with in DES-			

VI and has been transfer to NC-IV on 7.3.2011. The Committee decided to study the file and examine the case on file. The case defer for four weeks. Accordingly the case may be relisted on 1.6.2011.

Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/17/2008-Ch.II dated 3.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lake Allura Red	1 Kg	1. Para Cresidine Ortho Sulphonic Acid	0.217 Kg
		2. Beta Naphthol	0.179 Kg
		3. Sodium Nitrite	0.073 Kg
		4. Soda Ash	0.105 Kg
		5. Caustic Soda	0.140 Kg
		6. Aluminium Chloride	1.123 Kg
		7. Sodium Bicarbonate	2.126 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:01.06.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.

33	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 1.6.2011..			

34	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda . Chairman directed TA to send D/L to firm by E-mail under intimation by to this office and defer the case for four weeks. Accordingly the case may be relisted on 1.6.2011.			

35	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.3.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 1.6.2011..			

	Case No.:12/33/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/36/2006-PC.II dated 4.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Filler Masterbatch – FMBA GPPS 105 (Containing 45+/- 1% GPPS and 55+/-1% Calcium Carbonate)	1 Kg	1. General Purpose polystyrene Granules 2. Filler/Calcium Carbonate	0.459 Kg 0.561 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda . Chairman directed TA to send D/L to firm by E-mail under intimation by to this office and defer the case for four weeks. Accordingly the case may be relisted on 1.6.2011.			

38	Case No.:21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide lette dated 14.2.2011. . Accordingly the case may be relisted on 1.6.2011			

Case No.:2/41/83-ALC1/2010	Party Name:UNITED TECHNOLOGISTS	Meet No/Date:5/83-ALC1/2011	Status:Case
-----------------------------------	---------------------------------	-----------------------------	--------------------

39			04.05.2011	Deferred
	HQ File :01/83/050/00753/AM11/	RLA File :04/24/040/00272/AM11/	Lic.No/Date:0410120299 31.12.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 1.6.2011..			

40	Case No.:1/1/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/01104/AM11/	RLA File :31/24/040/00209/AM11/	Lic.No/Date:3110046237 31.12.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

41	Case No.:11/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011			

42	Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

43	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

44	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

45	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

46	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may			

be re-listed on 1.6.2011.

47	Case No.:2/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00836/AM11/	RLA File :08/24/040/00212/AM11/	Lic.No/Date:0810095816 28.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 and 16.5.2011. Accordingly the case may be relisted on 4.5.2011			

48	Case No.:3/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00837/AM11/	RLA File :08/24/040/00213/AM11/	Lic.No/Date:0810095817 28.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda . Chairman directed TA to send D/L to firm by E-mail under intimation by to this office and defer the case for four weeks. Accordingly the case may be relisted on 1.6.2011.			

49	Case No.:4/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00838/AM11/	RLA File :08/24/040/00321/AM11/	Lic.No/Date:0810095818 28.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

	Case No.:5/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00839/AM11/	RLA File :08/24/040/00322/AM11/	Lic.No/Date:0810095819 28.01.2011	Defer Date:01.06.2011

50			28.01.2011	Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

51	Case No.:6/45/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00840/AM11/	RLA File :08/24/040/00331/AM11/	Lic.No/Date:0810095836 28.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

52	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 1.6.2011..			

53	Case No.:11/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00845/AM11/	RLA File :17/24/040/00043/AM09/	Lic.No/Date:1710003736 31.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

54	Case No.:3/5/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/00051/AM12/	RLA File :03/95/040/00871/AM11/	Lic.No/Date:0310613393 31.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/10/2010-Ch.II dated 3.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERO MDEA (PIP) – EX (Blends of 30% Piperazine and 70% Methyl Di Ethanol Amine)	1 Kg	1. Mono Methyl Amine 2. Ethylene Oxide 3. Piperazine Chips (Pure)	0.183 Kg 0.517 Kg 0.300 Kg
	STERO NC 090 (Nonyl Phenol Polyglycol Ether/Nonyl Phenol 9 mole ethoxylate)	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.583 Kg 0.416 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:9/45/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00843/AM11/	RLA File :10/24/040/00097/AM11/	Lic.No/Date:1010041649 01.02.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.6.2011.			

	Case No.:10/45/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
--	-----------------------------	--	---	-------------------------

56	POLYMER			
	HQ File :01/83/050/00844/AM11/	RLA File :05/23/040/00303/AM11/	Lic.No/Date:0510282725 01.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/46/2008-Ch.II dated 3.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyazo AZDN (2,2 Azo bis Isobutyro nitrile)	1 Kg	1. Acetone Cyanohydrin 2. Hydrazine Hydrate 80% 3. Dicumyl Peroxide	1.22 Kg 0.448 Kg 0.064 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

	Case No.:5/49/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/00947/AM11/	RLA File :33/24/040/00017/AM11/	Lic.No/Date:3310017789 25.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/11/2010-Ch.II dated 29.4.2011 the Committee decided to approve the case as			

58 under:-

Export Item	Qty.	Import Item	Qty.
Mancozeb 64% WP + Metalaxyl 8% WP (Victory)	1 Kg	Mencozeb Technical 85%	0.768 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Accordingly the case may be re-listed on 1.6.2011..			

60	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

	Case No.:8/49/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/00950/AM11/	RLA File :03/94/040/00635/AM11/	Lic.No/Date:0310618212 28.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. Nil dated 3.5.2011 the Committee decided to approve the case as under:-

61

Export Item	Qty.	Import Item	Qty.
Growclear LB 40 (Containing 98% of Techniclad LGW 280)	1 Kg	Technicalad LGW 280 (Acrylic PV Resin)	0.980 Kg
Chrome CA Salt (Containing 99% of Chromic Acid)	1 Kg	Chromic Acid	0.990 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62

Case No.: 2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status: Case Deferred
HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:01.06.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.

63

Case No.: 6/1/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status: Case Approved
HQ File :01/83/050/01109/AM11/	RLA File :31/24/040/00208/AM11/	Lic.No/Date:3110047482 22.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/2/2007-Ch.II dated 4.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
-------------	------	-------------	------

Lambda Cyhalothrin 5% + Chlorantraniliprole 10% (W/V) ZC	1 Kg	1. Chlorantraniliprole Technical (100%) 2. Karate Zeon 250CS (22.8% w/w) (Lambda Cyhalothrin 22.8% w/w)	0.102 Kg 0.224 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011.. Accordingly the case may be relisted on 1.6.2011			

65	Case No.:7/1/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/01110/AM11/	RLA File :17/24/040/00046/AM09/	Lic.No/Date:1710003882 24.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/35/2010-Ch.II dated 20.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	PRODUCT 10 – BJ (Polyethylene Glycol 38 Castor Oil Castor Oil 38 mole	1 Kg	Ethylene Oxide (colourless clear liquid)	0.646 Kg

ethoxylate)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/1/83-ALC1/2011

Party Name:SILVER OAK
LABORATORIES PVT.LTD.

Meet No/Date:5/83-ALC1/2011
04.05.2011

**Status:Case
Approved**

HQ File :01/83/050/01111/AM11/

RLA File :05/24/040/00444/AM11/

Lic.No/Date:0510286839
25.03.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No. Nil dated 2.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Nature Hair Oil with 100% Coconut Oil (93 gms.)	11,700 Nos.	1. Vitamin E Acetate/Microvit E Acetate (Tocophry Acetate)	1.09 Kg
		2. Coconut Oil Refined/RBD Coconut Oil (cocos Nucifera Oil)	1088.07 Kg
		3. Frag E-0425629 Rich Coconut Perfume)	3.28 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/1/83-ALC1/2011

Party Name:JOCIL LTD.,

Meet No/Date:5/83-ALC1/2011
04.05.2011

**Status:Case
Deferred**

HQ File :01/83/050/01112/AM11/

RLA File :09/24/040/00570/AM11/

Lic.No/Date:0910046084
25.03.2011

Defer
Date:01.06.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011. Accordingly the case may be relisted on

1.6.2011

68	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.6.2011			

69	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.6.2011			

70	Case No.:10/1/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
	HQ File :01/83/050/01113/AM11/	RLA File :05/23/040/00375/AM11/	Lic.No/Date:0510287219 30.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/46/2008-Ch.II dated 3.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Kinox – 24	1 Kg	1. 1,2,6 Ditertiary Butyl Phenol	1.230 Kg
	Benzene Propanoic 3,5 bis		2. Methyl Acrylate	0.528 Kg
	(1,1- Dimethylethyl) – 4-		3. Toluene	0.400 Kg

hydroxy-2(3-(3,5 Bis (1,1 Dimethylethyl)-4-hydroxyphenyl)-1-Oxopropyl) Hydrazide	4. Methyl Aceto Acetate 5. Hydrazine Hydrate 100% 6. Methanol	0.267 Kg 0.284 Kg 0.700 Kg
--	---	----------------------------------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:1/5/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00049/AM12/	RLA File :04/24/040/00337/AM11/	Lic.No/Date:0410123439 20.04.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

72

Case No.:2/5/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Approved
HQ File :01/83/050/00050/AM12/	RLA File :03/95/040/00937/AM11/	Lic.No/Date:0310627591 21.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/46/2008-Ch.II dated 3.5.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.564 Kg 0.913 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:4/5/83-ALC1/2011	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00052/AM12/	RLA File :03/95/040/01054/AM11/	Lic.No/Date:0310627857 25.04.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.6.2011			

74	Case No.:5/5/83-ALC1/2011	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00053/AM12/	RLA File :03/95/040/00011/AM12/	Lic.No/Date:0310627862 25.04.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.6.2011			

75	Case No.:6/5/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:5/83-ALC1/2011 04.05.2011	Status:Case Deferred
	HQ File :01/83/050/00054/AM12/	RLA File :05/24/040/00020/AM12/	Lic.No/Date:0510288572 25.04.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.6.2011			

Date:16.05.2011

G. SARAVANAN

Place:New Delhi

Foreign Trade Development Officer